

HIGH COURT OF TRIPURA
AGARTALA

No.F.44(1)(c)–HC/2020/ 10894

20th July, 2020

ORDER

The Hon'ble Chief Justice and other Hon'ble Judges of the High Court of Tripura took into account the present situation of Corona virus spread in the State of Tripura. It was noted that the number of persons testing positive is steadily increasing. Some of the High Court lawyers and lower court support staff have tested positive recently. A need was therefore felt to revise the present situation of the court working which is governed by the Notification dated 2nd July, 2020.

Under the circumstances, in supersession of the previous Notification dated 2nd July, 2020 following fresh arrangement is made for the working of the High Court and the Courts in the Districts:

For the High Court:

- (i) The High Court Registry shall work with reduced strength. The Registrar General at his discretion shall summon the bare minimum staff of all cadres to the extent necessary to accept urgent filing and circulation of urgent cases for hearing before the Hon'ble Judges. The Registrar General shall ensure that to the extent each Judge/Bench requires the support staff, the same shall be provided as per the requisition. The remaining staff who are not required to attend the High Court, shall nevertheless remain on duty at home. The concerned staff-member shall not leave the Headquarters without permission of the competent authority since he/she may be summoned for active duty at any time without notice.
- (ii) For urgent cases, following arrangements shall be made:
 - a) The concerned lawyer who wishes to file an urgent case, shall do so in the Registry during the usual office time. After such

registration of the case, the lawyer would be permitted to mention telephonically the case before the concerned Judge to whom the case is assigned as per the present roster for urgency. For such purpose he may get in touch with the Registrar (Judicial) Shri V. Pandey on Telephone No. **7085558838**. If the permission is granted for hearing, the case shall be taken up on the date so fixed.

- b) At the time of filing a case, the Advocate would be requested to provide a soft copy of all the documents either through email or on a thumb drive.
- c) Hearing of all cases shall be conducted through video conferencing. The lawyers are encouraged to join the video conference from their residence or office as per their convenience and not expose themselves and the High Court staff to any possible cross-infections. In case it is not possible for a lawyer to join for video conference hearing from his residence or office, the High Court Registry shall provide such facility by creating one hearing room in the High Court from where the concerned lawyer can address the Bench through video conferencing.
- d) If any advocate requires any assistance in downloading the Video Conferencing App or in getting connected, he/she can seek assistance from the following technical members of the Registry, namely Shri Bishnu Chakraborty and Shri Narayan Saha on the following telephone numbers. The Advocates are requested to make call only between 10.00 am to 6.00 pm, unless hearing of the case itself, considering urgency is scheduled outside such timings:

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9862130302**

For the District Courts (including Family Courts):

- (i) In the District Courts also hearing shall be permitted only for urgent cases. For such purpose one Judge of each cadre i.e. District Judge, Civil Judge (Sr. Divn.) and Judicial Magistrate or Judge, Family Court, as may be assigned by the District Judge/ Judge, Family Court concerned, for each day, shall remain at his residence on call.
- (ii) Only on request being made for hearing of urgent cases such as production of accused etc., the concerned Judge would at the time that may be suitable, visit the court for hearing of the case.
- (iii) Entry in the District Court compound would be completely restricted only for the concerned lawyers or the police authorities and immediate litigant. Lawyers' colleagues and juniors who are not appearing in the case shall not be allowed entry. Likewise the relatives of the accused or the litigant shall also not be permitted except for the purpose of providing bail bonds for the accused who might have been granted bail.
- (iv) To make administrative arrangement for the above purposes, in the Districts/ Family Courts where there is no Registrar, concerned District Judge/ Judge, Family Court shall appoint a member of the Registry as the Nodal Officer and whose name and mobile number shall be circulated amongst the lawyers of the District.
- (v) In all cases in which dates are already given, concerned Judge of the Subordinate Judiciary shall adjourn the cases. For such purpose he shall not have to call for the records of the cases or to visit the court. However, he shall ensure that the adjourned date of such cases will be communicated to the concerned Advocate through SMS and such dates would also be uploaded in the NJDG as well as in the CIS.

This arrangement shall come into operation **from 21st July, 2020** and shall continue up to **9th August, 2020**.

The days, during which this arrangement shall continue i.e. from 21st July, 2020 till 9th August, 2020, shall be for the purpose of Section 4 of the Limitation Act, 1963 be deemed to be the days when the court is closed.

By order,

Sd/–

(D. M. Jamatia)
Registrar General

No.F.44(1)(c)–HC/2020/ 10895–10925

20th July, 2020

Copy to:

01. The Secretary General, Hon'ble Supreme Court of India, New Delhi;
02. The Registrar Generals of all the High Courts in India;
03. The Secretary, Govt. of India, Ministry of Law & Justice, New Delhi;
04. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
06. The Secretary to Hon'ble Mr. Justice Arindam Lodh, Judge, High Court of Tripura, Agartala;
07. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Secretary, High Court Bar Association, Agartala;
10. The Secretary, Tripura Bar Association, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The Assistant Solicitor General of India, Govt. of India, Agartala;
13. The Public Prosecutor, High Court of Tripura, Agartala;
14. The Govt. Advocate, High Court of Tripura, Agartala;
15. The LR & Secretary, Law, Govt. of Tripura, Agartala;
16. The District & Sessions Judge, South Tripura Judicial District, Belonia/ Gomati Judicial District, Udaipur/West Tripura Judicial District, Agartala/Unakoti Judicial District, Kailashahar/North Tripura Judicial District, Dharmanagar/Khowai Judicial District, Khowai/Sepahijala Judicial District, Sonamura/Dhalai Judicial District, Ambassa for information and necessary action. They are requested to circulate the same amongst all the Presiding Officers under their respective

- judgeships for their information and necessary action. They are also requested to circulate the order to all the Bar Associations under their respective Districts;
17. The Judge, Family Court, Agartala, West Tripura Judicial District/Kailashahar, Unakoti Judicial District/Udaipur, Gomati Judicial District/Ambassa, Dhalai Judicial District/Khowai, Khowai Judicial District/Sonamura, Sepahijala Judicial District for information and necessary action. They are requested to circulate the same amongst all the Judicial Officers under their respective judgeships for their information and necessary action;
 18. The Registrar (Vigilance), High Court of Tripura, Agartala;
 19. The Registrar (Judicial), High Court of Tripura, Agartala;
 20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
 21. The Joint Registrar, High Court of Tripura, Agartala;
 22. The Deputy Registrar(s), High Court of Tripura, Agartala;
 23. The Chief Librarian, High Court of Tripura, Agartala;
 24. The Assistant Registrar(s), High Court of Tripura, Agartala;
 25. The System Analyst, Computer Section, High Court of Tripura, Agartala. **He is directed to take necessary steps regarding uploading of this order in the official website of the High Court of Tripura as well as in the official websites of the District Courts of Tripura;**
 26. All the Superintendents, High Court of Tripura, Agartala;
 27. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
 28. The Court Master(s), High Court of Tripura, Agartala;
 29. The Bench Clerk(s), High Court of Tripura, Agartala;
 30. Notice Board of the Court-house; and
 31. Order File.


Registrar General